

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 103**  
**IB-800/PB/2022**

**IN THE MATTER OF:**

**M/s. SREI Equipment Finance Ltd.**

**...PETITIONER**

**Vs**

**M/s. Pratyush Infrastructure Pvt. Ltd**

**...RESPONDENT**

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 20.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/729/2024**

This is an application filed by the IRP in terms of Section 22 (3) of IBC read with Section 60 (5) of IBC informing the decision of the CoC to confirm the appointment of the IRP as RP.

Heard the Ld. Counsel on behalf of IRP. Ld. Counsel submitted that the CoC in its meeting by 100% voting has resolved to appoint IRP as RP. The decision of the CoC is taken on record with just exceptions. IA is **disposed off**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**